

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.444 OF 2003
IN
O.A. No.1969 OF 2002

New Delhi, this the 8th day of July, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Gurudev Kumar
WZ-22-A, Virender Nagar,
Gali No.10, New Delhi-58.

....Petitioner
(By Advocate : Shri Sachin Chauhan)

Versus

1. Shri R.S. Sethi
Govt. of National Territory of Delhi
Represented by the Secy., (Principal Secretary.
Training and Technical Education,
Muni Maya Ram Marg, Pitampura,
New Delhi.
2. Shri R.S. Sethi
Director of Training and Technical Education,
Govt. of NCT of Delhi, Muni Maya Ram Marg,
Pitampura, New Delhi.
3. Prof. M. Vijay Mohan (Principal)
College of Arts,
Tilak Marg, 20-22,
New Delhi-1.

....Respondents

(By Advocate : Shri Ajesh Luthra)

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

Keeping in view the order of even passed in
R.A. No.348 of 2003 in OA No.1969 of 2002, Rule is
discharged.


(R.K. UPADHYAYA)

ADMINISTRATIVE MEMBER


(V.S. AGGARWAL)
CHAIRMAN

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